

### Industrial Estate, Allahabad

\*930. **Shri Damani:** Will the Minister of Commerce and Industry be pleased to state whether the whole space in the Industrial Estate at Allahabad has since been allotted to the intending entrepreneurs?

**The Minister of Industry (Shri Manubhai Shah):** Out of the 34 factories in the Estate 21 have so far been allotted to Small Scale entrepreneurs 4 factories are reserved for Government Scheme

The remaining nine factories will be allotted to small Scale entrepreneurs shortly

**Shri Damani:** May I know how many applications are still pending for allotment and for which district?

**Shri Manubhai Shah:** Applications pending are many but, really speaking, it is not merely the pending applications that we go into; we consider whether the entrepreneurs are likely to establish industries or not. That is why 9 are still vacant and very soon they will be occupied.

**Shri Damani:** How many units have actually started production?

**Shri Manubhai Shah:** Out of these 21 as far as I am aware, because I went recently to Allahabad, about six have already gone into production, and others are also likely to go into production soon

### Coal Dealers in Delhi

\*932. **Shrimati Sucheta Kripalani:** Will the Minister of Works, Housing and Supply be pleased to state.

(a) whether any coal dealers in New Delhi have been declared eligible for allotment of permanent sites by the Ministry of Works, Housing and Supply;

(b) if so, the number declared eligible; and

(c) when are they likely to be allotted permanent sites?

**The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda):** (a) No. Sir.

(b) Does not arise.

(c) Does not arise.

**Shrimati Sucheta Kripalani:** May I know whether it is a fact that according to "Gadgil assurance" displaced persons occupying temporary sites prior to August 1950 are entitled to alternative permanent allotment?

**Shri Anil K. Chanda:** The Ministry of Rehabilitation are dealing with allotment of sites on a permanent basis in the rehabilitation colonies and only displaced persons are considered eligible for such sites.

**Shrimati Sucheta Kripalani:** Is it also a fact that the Land and Development Officer on behalf of the Chief Commissioner while making temporary allotment of a site for a fuel depot in New Delhi had stated that that allotment was temporary for one year pending finalisation of allotment of a permanent site; if so, may I know whether such parties are considered eligible for permanent allotment?

**Shri Anil K. Chanda:** Up till now these allotments are made on a year to year basis, but I understand before the Delhi Development Authority there is a proposal pending now for making permanent allotments

### C.P.W.D. in Assam

\*933. **Shri Easwara Iyer:** Will the Minister of Works, Housing and Supply be pleased to state

(a) whether it is a fact that Assam Compensatory Allowance was sanctioned for certain Central Government employees in Assam in September 1957.

(b) whether it is a fact that the same is not being paid to the work-charged staff of the Central Public Works Department employed in Assam, and

(c) if so, the reasons therefor?